

SHRI S. M. BANERJEE: Supposing we want to say something under the rules ?

MR. SPEAKER: I know that. The rule clearly says that it is with the permission of the Speaker. If anybody can show me any rule where the permission of the Speaker is not required, I am prepared to allow.

SHRI S. M. BANARJEE: Rule 340 does not say that.

MR. SPEAKER: When I am saying something, Shri S. M. Banerjee gets up and interrupts.

AN HON. MEMBER: Shri S. M. Banerjee always gets up and interrupts.

MR. SPEAKER: Let not Shri S. M. Banerjee get that credit for himself that he always gets up and interrupts.

I was saying that let us make this position clear once and for all. Every day I am feeling a little unhappy about it. After all, senior colleagues and leaders of parties and others must help me. If they want to change the rule so as to provide that the Speaker's consent is not necessary, all right, let them do so.....

SHRI NAMBIAR (Tiruchirapalli): We can raise matters which are of great importance to this vast country.....

MR. SPEAKER: If Hon. Members want to raise such things, let them change the rule; we shall keep apart half an hour every day when Hon. Members can have that time for themselves, and Speaker's permission would not be necessary; let us see who will succeed; only he who is loudest will succeed, and I shall keep quiet. But if hon. Members want the rules to be followed, the mere fact that they have written to me is not enough. The Speaker must call a Member and ask him to say and then only he can get up and say what he wants. When the leaders of groups write to me, generally I have permitted them; it is not as though I shall not permit anyone at all; I have permitted the leaders of groups. But what is happening is becoming a painful thing for me every day.

So far as today is concerned, I have not yet permitted anybody. Therefore; let us put this into practice today itself; for the first time today, let us see that nobody raises anything without permission. Since I have not officially given permission to anyone, no one need get up to say anything now.

SHRI KARTIK ORAON (Lohardaga) : May I just say only one thing?

MR. SPEAKER : Just now I have said that I have not permitted anybody. The Opposition Members have not got up to say anything, but I find that a Congress member is getting up. The Congress Party does not help me; that is my difficulty.

12.03 hours

PAPERS LAID ON THE TABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (AMFND-MENT) RULES

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

(1) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1968, published in Notification No. G. S. R. 2187 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-757/69]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETRO-CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1967-68.

(2) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1967-68 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-758/69]

ESTIMATES COMMITTEE

STATEMENT RE: REPLIES TO RECOMMENDATIONS

SHRI P. VENKATASUBBAIAH

(Nandyal): I beg to lay on the Table a Statement showing final replies to recommendations included in Chapter V of the Sixty-third Report of the Estimates Committee which were not furnished by Government in time for inclusion in the Report.

PUBLIC ACCOUNTS COMMITTEE FORTY-FIFTH REPORT

SHRI M. R. MASANI (Rajkot) : I beg to present the Forty-fifth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-fourth Report on Wasteful Expenditure on Government Publications.

PUBLIC UNDERTAKINGS COMMITTEE THIRTY-FIRST REPORT

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Thirty-first Report of the Committee on Public Undertakings on action taken by the Government on the recommendations contained in the Twenty-eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on the Head Office of Hindustan Steel Limited.

12-06 hrs.

MOTION: RE SUSPENSION OF RULE 338 IN RESPECT OF CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to move the following :

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended".

MR. SPEAKER : Motion moved :

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended".

श्री श्रीचन्द गोयल (चण्डीगढ़) : अध्यक्ष महोदय,...

MR. SPEAKER: I thought he had spoken on that.

Shri Vajpayee had proposed some amendment.

श्री श्रीचन्द गोयल : अध्यक्ष महोदय, चूंकि आज यह विषय सुनिश्चित रूप में सदन के सामने आया है इसलिये मैं इसका विरोध करना चाहता हूं। नियम 338 सोच समझकर बनाया गया है कि जिस विषय को सदन ने एकबार एक सत्र में अस्वीकार किया हो तो उसको दुबारा उम्मी सत्र में अनुमति नहीं मिलनी चाहिये। मैं समझता हूं कि यदि कोई उचित और आवश्यक काम हो, देश की भलाई का कोई काम किया जा रहा हो, जिससे कि नियम का उल्लंघन होता हो तब नियम से छुट्टी दिलाई जाय, यह बात समझ में आ सकती है, परन्तु आज नियम से वच निकलने का अर्थ यह है कि देश के स्वतन्त्र होने के पश्चात् दो वर्षों के अन्दर सरदार पटेल ने जो काम किया उसको हम समाप्त करने जा रहे हैं। आज सारा देश इस सदन की तरफ देख रहा है कि आगे हम इस देश को छोटे-छोटे टुकड़ों में विभक्त करेंगे या देश के अन्दर एकता कायम करेंगे।

पिछली बार जब यह बिल हाउस में पास नहीं हो सका तब मैं समझता हूं कि सरकार जागरूक नहीं रही। सरकार का अपना दोष था। आजबहु अपने दोषों से छुट्टी लेने के लिये फिर से सदन से इस बात की अनुमति ले,